

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

OA/290/00035/14

Date of Order : 01.05.2014

Mr. Himmat Jagga, present, for applicant.
Mr. D.P.Dhaka, present, on behalf of
Mr. Vinit Mathur, counsel for respondents.

Counsel for the applicant contended that the applicant has been provisional allowed in the interview process and the result has not been declared till date.

Counsel for the respondents contended that the candidature of the applicant has been considered finally by way of interview and the result of the interview is under process and in case the applicant is declared successful his candidature of appointment shall be considered as per law.

In view of the submissions made by both the counsels, the OA is disposed of with direction to the respondents that in case the applicant is declared successful in the interview process then his candidature for appointment shall be considered as per law.

Accordingly, the OA is disposed with no order as to costs.


[Meenakshi Hooja]
Administrative Member


[Justice K.C.Joshi]
Judicial Member

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